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GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N

Imphal, the 7th November, 2025

No.1/11/23-SR(SCERT)/DP: In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and of all other powers enabling him in this behalf, the Governor of Manipur, in consultation with the Manipur Public Service Commission hereby makes the following Rules, namely:

Part-I: General

1. Short title: This Rules may be called the Manipur Teacher Educator Service Rules, 2025. They shall come into force on the date of their publication in the Official Gazette.
2. DEFINITIONS: In these Rules unless the context otherwise requires:
    a. "Administrative Department" means the Secretariat SCERT Department.
    b. "Cadre Controlling Authority" means the Secretariat SCERT Department.
    c. "Commission" means the Manipur Public Service Commission.
    d. "Duty Post" means any post specified in Schedule-I and include any other temporary post declared as duty post by Governor.
    e. "Governor" means the Governor of Manipur.
    f. "Member" of the service means a person appointed in a substantive capacity to a grade of the service.
    g. "Schedule" means a Schedule appended to these rules.
    h. "Service" means Teacher Educators.
    i. "Year" means financial year starting for 1st April of every year.
    j. 'Initial Constitution" means initial appointment of persons of the Service to various posts within 1 (one) year of coming into force of these Rules.
3. Constitution of Service and its classification:
    i. There shall be constituted a service to be known as "Manipur Teacher Educator Service".

ii. The service shall have the following 3 grades, namely:
   a. Manipur Teacher Educator Service Grade-I.
   b. Manipur Teacher Educator Service Grade-II.
   c. Manipur Teacher Educator Service Grade-III.

Part-II: Authorised Strength

4. Strength of Service:
   i. The authorised permanent strength of service and the post included therein shall be as described in Schedule-I.
   ii. The Administrative Department may by Order, creates duty post for such period as may be specified therein.

Part-III: Method of Recruitment

5. Method of Recruitment: Save as provided in Rule 14 appointment to the Service shall be made by the following methods:

a. For recruitment to Manipur Teacher Educator Service Grade-III
   i. 100% by Direct Recruitment in case of all post of Lecturer in Schedule-III [except for Lecturer (Work Education – WE) appearing at Sl. No. xiii of Schedule-III]
   ii. For post of Lecturer (Work Education-WE):
   75% by Direct Recruitment
   25% by Promotion from amongst the officials holding post mentioned in Schedule-II, failing which by Direct Recruitment.

b. For appointment of Manipur Teacher Educator Service Grade II –

   i. Promotion: An MTEs Grade III shall be eligible for promotion to this grade provided that the officer has put in a minimum of 8 years of regular service in the grade.

c. For appointment of Manipur Teacher Educator Service Grade I –

   i. Promotion: An MTES Grade II shall be eligible for promotion to this grade provided that the officer has put in a minimum of 5 years regular service.

Part-IV: Direct Recruitment

a. A competitive examination for direct recruitment to the post of MTES under Rule 5(a)(i) shall be held at such intervals as the Administrative Department, in consultation with the Manipur Public Service Commission from time to time, may determine. The dates and places of examination shall be fixed by the Commission.
b. The qualifications for admission to the examination and the conduct thereof shall be in accordance to such regulations as the Administrative Department, may from time to time issued in this behalf in consultation with the Commission.

6. Nature of Examination: The Scheme of the Competitive Examination for direct recruitment to the Service shall be as determined by the Commission.

7. Decision of the Manipur Service Commission to be final: The decision of the examination for MTES Grade III and higher posts shall be final.

8. Commission to forward a list in order of Merit: The Commission shall forward to the Administrative Department a list arranged in order of merit of the candidates subject wise who have qualified by such standards as the Commission may determine, and of the candidates belonging to the Scheduled Caste, Scheduled Tribes and OBC including Physically challenged.

9. Physical Fitness: No candidate shall be appointed to the Service unless he is declared after such medical examination as the Administrative Department may prescribe, to be in good health and free from any or physical defect likely to interfere with the discharge of the duties of the service. Candidates recommended against the post reserved for Persons with Disabilities shall be exempted in accordance with the limits prescribed in this regard.

10. Inclusion in the list not to confer right to appointment: The inclusion of a candidate's name in the lists referred to in Rule 8 confers no right to appointment unless the Administrative Department is satisfied after such inquiry as may be considered necessary that the candidate is suitable in all respect for appointment to the Service and an actual offer of appointment is made.

11. Orders of appointment of Candidate in the list: Subject to the Provisions of these Rules the candidates included in the lists referred in the lists Rule 9 shall be appointed to the service in order of merit.

Part-V: Recruitment by Promotion

12. Constitution of Selection Committee: Recruitment under Clause 5 a (ii), b (i) and c (i) of Rule 5 shall be made in the recommendation of a Selection Committee (herein referred to as the Committee), consisting of

i.	Chairman or Member of MPSC	- Chairman
ii.	Administrative Secretary	- Member
iii.	Secretary/Commissioner (DP)	- Member
iv.	Director (SCERT)	- Member

If the Chief Secretary also function as Secretary (DP), then any other officer not below the rank of Joint Secretary to be nominated by the Chief Secretary.

13. Conditions of Eligibility and Procedure for Selection:

i. The Committee shall consider from time to time the cases of Officers eligible under Clauses 5 a (ii), b (i) and c (i) of Rule 5, who have served in the respective cadres or posts given in Schedule-I as applicable, who have completed the qualifying service as applicable and prepare a list of Officers recommended, taking into account the actual vacancies at the

time of selection and those likely to occur during a year. The selection for inclusion in the list shall be based on merit and suitability in all respects for appointment to the Service with due regard to seniority.

ii. The names of persons included in the list shall be arranged in order of merit.

iii. The list so prepared shall be forwarded to the Government by the commission.

iv. The list thus finally approved shall ordinarily be in force until a fresh list is prepared for the purpose in accordance with these Rules.

Part-VI: Initial Constitution

14. Initial Appointment of Persons of the Service:

i. The Administrative Department may, at the commencement of these rules, appoint to the Service any person who at such commencement is holding any of the posts specified in Schedule-I on regular basis.

Provided that the appointment to the Service of these Officers who belong to or are on deputation from, a service under the Central or a State Government shall be made with their consent and the concurrence of the Department or the Government as the case may be to which they belong.

EXPLANATION: (a) For the purpose of this Sub-rule, a person who would have held a post mentioned in Schedule-I but for his being on leave or on Foreign Service or but for his temporary or officiating appointment to an equivalent on higher post, shall be deemed to be holding such a post.

ii. (a) For the purpose of appointment of officers referred to in sub-rule i, the Selection Committee constituted under Rule 12 shall prepare a list in order of merit based on their service record and suitability for the post.

(b) The list so prepared under Clause (a) above shall be forwarded by the Commission for appointment to the service.

iii. Since no recruitment rules relating to promotion of the Lecturers have been framed till date, Lecturers, who have served over 8 (eight) years shall be appointed to the Service against the posts, that is Vice-Principal and Senior Lecture, under MTES-II indicated in the Schedule-I based on seniority and subject to fulfilling all other conditions of eligibility. This provision shall be applicable for the Initial constitution.

iv. Similarly, Lecturers who have served over 12 (twelve) years shall be appointed to the Service against the posts, that is Principal, under MTES-I indicated in the Schedule-I based on seniority and subject to fulfilling all other conditions of eligibility. This provision shall be applicable for the Initial constitution.

Part-VII: Appointment, Probation, Training and Confirmation

15. Appointment: All appointments to the service shall be made to Grade-I, Grade-II and Grade-III of the Service and not against any specific post(s) in the service.

16. Disqualification: (a) No person who has more than one wife living or who having a spouse living, marries in any case in which such marriage is void by reasons of its taking place during the lifetime to such spouse, shall be eligible for appointment to the Services: and
(b) No women whose marriage is void by reason of the husband having a wife at the time of such marriage or who has married a person who has a wife living at the time of such marriage shall be eligible for appointment to the service.
Provide that the Administrative Department may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule.

17. SPECIAL PROVISION FOR ST, SC AND OBC AND PERSONS WITH DISABILITY:
Appointment to the Service made either by direct recruitment and promotion shall be subject to the orders/instructions issued in regard to reservations for SC, ST and OBC including Physically Challenged by the Government from time to time.

18. Period of Probation:

i. Every person appointment under rule 5(a)(i) or rule 5(a)(ii) to Grade-III of the Service shall be on probation for a period of 2 years.
ii. The Administrative Department may in the case of any deserving person extend or reduce the period of probation by a speaking order.
iii. A person on probation may be liable to be discharged from service at any time without assigning any reasons.
Provided that if the person holds a lien on any permanent post under the Central Government, a State Government, he/she shall be to be reverted to that post.
iv. A person on probation who holds a lien on any permanent post under the Central or a State Government may, if he/she so desires during the period of probation, have the option to revert back to his/her parent department after giving such notice as may be prescribed by the Administrative Department.

19. Training: A person appointed under rule 5(a)(i) & (ii) to the Service shall complete such training and pass such departmental examinations as the Administrative Department may, from time to time, prescribe during the prescribed period of probation.

Provided that the duration of the training and module shall be prescribed by the Secretariat SCERT Department.

20. Confirmation of Service: A person who has been declared to have satisfactorily completed the period of probation particularly at Grade-III level of the Service may be confirmed in the Service.

Part-VIII: Miscellaneous

21. Posting of members of the Service: Every member of the Service shall, unless he is appointed to an ex-cadre post, or is otherwise not available for holding a duty post owing to the exigencies of

service, be posted against a duty post under the Government of Manipur by the Administrative Department.

22. Duty post to be held by a member of the Service: Every duty post shall be held only by a member of the Service.

23. Seniority: The Administrative Department shall prepare a list of members of the Service arranged in order of seniority as determined in the manner specified below:

(i) In the case of persons appointed on the result of competitive examination or by selection under rule 5, seniority in the service shall be determined by the order in which appointments are made to the Service provided that:

(a) Persons recruited on the results of the competitive examination in any year shall be ranked inter-se-seniority in order of merit in which they are placed in the result of the competitive examination on the results of which they are recruited and those recruited on the basis of an earlier examination being ranked senior to those recruited on the basis of later examination.

(b) The relative seniority inter-se of persons recruited by promotion (selection) shall be determined on the basis of the order in which their names are arranged in the list prepared under Rule 13(i).

(ii) The seniority of members of the Service appointed at the initial constitution of the service in accordance with the provisions of Part-VI of these Rules shall be determined ad-hoc by the Administrative Department in consultation with the Commission due regard being had to the posts previously held by them under the concerned Government and the length of service rendered by them therein.

(iii) The relative seniority of direct recruits and promotees shall be determined to the extent of the number of vacancies between direct recruitment and promotees as determined under Rule 5, for that year, additional direct recruits selected against the carried forward vacancies of the previous year would be placed en-bloc below the last promotes (or direct recruits as the case may be). The same principle shall also be followed in the case of appointments made under Rule 14(i).

24. Pay and Allowances: (i) The scales of pay attached to the service shall be as follows or subject to revision from time to time by the State Government:

Sl. No.	Grade	ROP, 2010	Level
1	MTES (Grade III)	Rs. 9,300-34,800 + GP Rs. 4,400	Level 9
2	MTES (Grade II)	Rs. 9,300-34,800 + GP Rs. 5,400	Level 12
3	MTES (Grade I)	Rs. 15,600-39,100 + GP Rs. 6,600	Level 13

(ii) A person recruited on the result of Competitive examination shall, on appointment to the service, draw pay at the minimum of the time scale. The pay and increments in the case of other persons appointed to the service shall be regulated in accordance with the Fundamental Rules as may be adopted in the State from time to time.

25. Regulations: The Administrative Department may make regulations not inconstant with these rules, to provide for such matters for which provision in necessary or expedient for the purpose of giving effect to these rules.

26. Residuary matters: In regards to matters not specifically covered by these rules or by regulations or orders issued hereunder or by special orders, the members of the service shall be governed by the rules, regulations and orders applicable to corresponding officers serving in connection with the affairs of the State.

27. Interpretation: If any question arises relating to the interpretation of these rules, the same shall be decided by the Government.

28. Transition period: On and after the commencement of these rules and until persons are appointed to hold the duty posts in accordance with the provisions of these rules, such post may continue to be held by officers/officials who are holding such posts at the time of the commencement of these rules as if these rules have not come into force.

29. Power to Relax: Where the Administrative Department is of the opinion that it is necessary or expedient to do so, he may by order, for reasons to be recorded in writing and, in consultation with the Commission, relax any of the provisions of these rule with respect to any class or Category of persons or Posts.

By orders & in the name of the Governor,

M. RABICHANDRA SINGH,
Under Secretary (DP),
Government of Manipur.

SCHEDULE-I

[See Rule 3(1)]

(I) Specified posts under Manipur Teacher Educator Service – These posts may increase as and when the Government deemed require.

a) Manipur Teacher Educator Service Grade I - 9 (nine)
b) Manipur Teacher Educator Service Grade II - 63 (sixty-three)
c) Manipur Teacher Educator Service Grade III - 153 (one hundred fifty-three)

(II) Deputation/Leave/Training Reserve - 67 (sixty-seven)

(III) Total - 292 (two hundred ninety-two)

MTES Grade I

Sl. No.	Name of Post	Scale of Pay (Level 13)	Grade Pay	No. of Post
1	Principal	Rs. 15,600-39,100	Rs. 6,600	9
Total no. of posts with scales of Rs. 15,600-39,100 + GP Rs. 6,600				9

MTES Grade II

Sl. No.	Name of Post	Scale of Pay (Level 12)	Grade Pay	No. of Post
1	Vice Principal	Rs. 9,300-34,800	Rs. 5,400	9
2	Senior Lecturer	Rs. 9,300-34,800	Rs. 5,400	54
Total no. of posts with scales of Rs. 9,300-34,800 + GP Rs. 5,400				63

MTES Grade III

Sl. No.	Name of Post	Scale of Pay (Level 9)	Grade Pay	No. of Post
1	Lecturer	Rs. 9,300-34,800	Rs. 4,400	153
Total no. of posts with scales of Rs. 9,300-34,800 + GP Rs. 4,400				153

a) Total MTES Grade I – 9 (nine)
b) Total MTES Grade II – 63 (sixty-three)
c) Total MTES Grade III – 153 (one hundred fifty-three)

Deputation/Leave/Training Reserve

a) Deputation Reserve (@) 20% of 225 - 45 (Grade I-1, Grade II-13, Grade III-31)
b) Leave Reserve (@) 5% of 225 - 11 (Grade I-1, Grade II-3, Grade III-7)
c) Training Reserve (@) 5% of 225 - 11 (Grade I-1, Grade II-3, Grade III-7)

Total - 67 (sixty-seven)

Grand Total - 292 (two hundred ninety-two)

SCHEDULE – II

[See. Rule 5(a)(ii)]

(1) Specified posts which are feeder to Cadre of Teachers Educations MTES Grade-III

a) Work Education Teacher -- 4

b) Craft Instructors --17

Work Education Teacher/Craft Instructor

Sl. No.	Name of Post	Scale of Pay (Level 7)	Grade Pay	No. of Post
1	Work Education Teacher	Rs. 9,300-34,800	Rs. 4,200	4
2	Craft Instructor	Rs. 9,300-34,800	Rs. 4,200	17
Total no. of posts with scales of Rs. 9,300-34,800 + GP Rs. 4,200				21

SCHEDULE-III

[See Rule 5]

Educational qualification for appointment under Rule 5(a)(i)

Name and Number of Post	Educational Qualification
(i) Lecturer (Foundation of Education) - 9 (nine) posts	**(A) Essential**: (i) Master Degree in Humanities/Social Science/Science with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.
(ii) Lecturer (Mathematics) - 9 (nine) posts	**(A) Essential:** (i) Master Degree in Mathematics with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.
(iii) Lecturer (Science) - 9 (nine) posts	**(A) Essential:** (i) Master Degree in Chemistry/Physics/Zoology/Botany/Life Science/Biochemistry/Environmental Science/ Bio-science/ Bio-physics with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.
(iv) Lecturer (Social Science) - 9 (nine) posts	**(A) Essential:** (i) Master Degree in Social Science with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.

(v) Lecturer (English) - 9 (nine) posts	**(A) Essential:** (i) Master Degree in English with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.
(vi) Lecturer (Manipuri) - 9 (nine) posts	**(A) Essential:** (i) Master Degree in Manipuri with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.
(vii) Lecturer (Art Education) - 9 (nine) posts	**(A) Essential:** Master Degree in Fine Art/Visual Art/ Performing Art with a minimum of 50% marks from a recognised university. **(B) Desirable**: (i) 'A' Grade Artist of AIR/Doordarshan. (ii) Knowledge of Manipuri and Hindi.
(viii) Lecturer (Physical Education) - 9 (nine) posts	**(A) Essential:** Master Degree in Physical Education (M.P.Ed.) with a minimum of 50% marks from a recognised university. **(B) Desirable**: Knowledge of Manipuri and Hindi.
(ix) Lecturer (In-service Education, Field Interaction and Innovation Co-ordination – IFIC) - 9 (nine) posts	**(A) Essential:** (i) Master Degree in Humanities/Social Science/Sciences with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.
(x) Lecturer (Curriculum, Material Development and Evaluation – CMDE) - 9 (nine) posts	**(A) Essential:** (i) Master Degree in Humanities/Commerce/Sciences with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.
(xi) Lecturer (Non Formal Education) - 18 (eighteen) posts	**(A) Essential:** (i) Master Degree in Non Formal Education/ Humanities/ Sciences with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.

(xii) Lecturer (Adult Education) - 18 (eighteen) posts	**(A) Essential:** (i) Master Degree in Humanities/Sciences with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.

(xiii) Lecturer (Work Education – WE) - 9 (nine) posts	**(A) Essential:** (i) Master Degree in Humanities/Social Science with a minimum of 50% marks from a recognised university. (ii) M.Ed. in Teacher Education from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.
(xiv) Lecturer (Planning and Management) - 9 (nine) posts	**(A) Essential:** (i) Master Degree in Economics/Statistics/Public Administration with a minimum of 50% marks from a recognised university. (ii) M.Ed. from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: Knowledge of Manipuri and Hindi.
(xv) Lecturer (Educational Technology) - 9 (nine) posts	**(A) Essential:** (I) (i) Master Degree in Communication/Mass Communication/Commercial Arts/Films & TV Programs/Drama/Engineering (ii) M.Ed. with specialisation in Educational Technology/AV Education from a recognised university/institute with a minimum of 50% marks. **(B) Desirable**: (i) Ph.D. in the relevant field. (ii) Knowledge of Manipuri and Hindi.

Educational qualification for appointment under Rule 5(a)(ii)

(i) Lecturer (Work Education – WE)	**By Promotion:** Work Education Teacher/Craft Instructor of DIET possessing Master Degree in any school subject with minimum 50% from a recognised university and M.Ed. in Teacher Education with 50% and 5 (five) years of regular service in the grade.

For appointment under Rule 5(b) and 5(c):

i. For promotion from MTES Grade III to Grade II minimum of 8 years of regular service in Grade III.

ii. For promotion from MTES Grade II to Grade I minimum of 5 years of regular service in Grade II.

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